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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\* \* \*

Date of Decision: 5.8.96.

PA 17/95 with MA 106/95 (OA 617/92)

Union of India and another ... Petitioners

Versus

Nirbhai Singh and others ... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Petitioners ... Mr. V.S. Gurjar

For the Respondents ... Mr. Dharmendra Agarwal

O R D E R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioners, Union of India and Telecom District Engineer, Bharatpur, have filed this Review Application seeking a modification/review of the judgement in OA 617/92, decided on 26.7.94. Their prayer is that since the Telecom District Engineer, Bharatpur, was not made a party in the OA, the aforesaid impugned decision is not binding qua him. The learned counsel for the petitioners now does not press this Review Application on merits. The learned counsel for the petitioners also does not press the MA for condonation of delay. The Review Application and the Misc. Application both are dismissed. No order as to costs.

(O.P. SHARMA)

ADMINISTRATIVE MEMBER

*Gopal Krishna*  
( GOPAL KRISHNA )

VICE CHAIRMAN

VK